

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No. 11

IA 1920/2020 In C.P.(IB) 3735/MB/2018

IN THE MATTER OF:

Forever Glory Trading Limited	...	Operational Creditor
V/s		
Global Power source (India) Limited	...	Corporate Debtor

Order under Section 60(5),9 IBC of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.12.2021

CORAM:

JUSTICE PRADEEP NARHARI DESHMUKH
HON'BLE MEMBER (JUDICIAL)

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:	Mr. Keanan Nagporwala and Mr. Rushil Mathur i/b Kochhar & Co., Advocates for Org Petitioner in CP 3735/2018 Adv. Atharva A. Dandekar a/w Adv. Akshata Naik for the Applicant in IA 1920 OF 2020
For the Respondent	1. Mr. Kalpesh Joshi, Adv; 2. Mr. Apoorv Khator, Adv; Ms. Prachi Shah, Adv For Original Respondent/Corporate Debtor in I.A No. 1920/2020

ORDER

IA 1920/2019 and CP 3735 of 2018

IA 1920 is for the withdrawal of the CP 3735 of 2018.

IA1920 is allowed and disposed of.

Further, Company Petition 3735 of 2018 is allowed to be withdrawn and stands dismissed as withdrawn.

Sd/-

(JUSTICE PRADEEP NARHARI DESHMUKH)
MEMBER (JUDICIAL)

Sd/-

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)